

Tripura Electric Supply Condition, 1998

TRIPURA



GAZETTE

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PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
DEPARTMENT OF POWER
AGARTALA, TRIPURA.

No. F. 10(35)-CEE/98

Dated, Agartala, the 30th January, 1999.

NOTIFICATION

In exercise of the Powers conferred by Sub-section (2) of Section 21 of the Indian Electricity Act, 1910 (IX of 1910) and in supersession of Notification No. F. 38(8)-PWD(W)/77 dated 9th October '85 of the Public Works Department, Government of Tripura, the State Government hereby amends the following conditions of supply of the Department of Power of the Government of Tripura, to regulate the relations of the Licensee with persons who intend to become consumers, namely:—

1. Short title and commencement:—

- (a) These conditions may be called the Tripura Electric Supply Condition, 1998;
(b) It shall come into force from 00.00 hours of 1.4.1999.

E. Definition:—

- (a) In these conditions, unless the context otherwise requires:—
Condition of supply means the Tripura Electric Supply conditions 1998 (hereinafter referred to as the Conditions of Supply).
(b) "Consumer" means any person who is supplied the energy by the licensee or whose premises are, for the time being, connected for the purpose of supply by the licensee;
(c) "Date of presentation" means the 2nd date of any bill tendered by the licensee;
(d) "Licensee" means the SDO (E) concerned with the jurisdiction of the Department of Power of the Government of Tripura.
(e) "Motive Power" means the electrical energy consumed in rotating machine either for the business purpose or otherwise;
(f) "Small Power" means motive power not exceeding 1 H.P., but if the sum of total motive power exceeds 1 H.P. in a premises will not come under category of Small Power.
(g) "Month", in relation to power consumed, means a calendar month and includes a month starting from a particular date of a month and ending with the preceding date of the following month.
(i) "Supply" means supply of electrical energy.
- L. Application and agreement for supply.
(a) Application and agreement for supply shall be made in the form attached hereto (Appendix-A) obtainable free of cost at the office of the licensee. The application and agreement shall be signed by the owner or the occupier of the premises for which supply is required. Any assistance and information required for filling up the form will be given to the applicant at the office of the licensee.
(b) If the supply is required for motive power, the applicant shall state the purpose for which the motive power is required.

4. Notification before connection :—

The intending consumer shall give at least one month's notice before the supply is required.

5. Notice for fixing the position of Service Meter etc. :—

Upon receipt of the requisition for supply, seven clear days notice shall be given by the licensee to the applicant for supply or to the contractor acting on his behalf, or his representative to meet the Engineer of the licensee for the purpose of inspecting the premises and fixing the point for entry of supply mains and the position of the mains, cut-out or circuit breakers and meters. The licensee will in no case, fix meters and main cut-outs or allow the same to remain, in any position which entails entry of its employees into purdah or religious quarters and thereby if may inconvenience.

6. Quotation for laying Service line :—

(a) The position for the service having been agreed upon, as provided for in condition No. 5 above, the licensee shall, thereafter, submit to the applicant a quotation of the estimate of the cost of carrying out the work and security money. The quotation having been accepted, the applicant shall be required to deposit the amount of the estimate & the security money with the licensee before the service is laid. After deposit order shall be issued to take up the work and the amount so deposited shall be subsequently adjusted, if necessary, on compilation of the amount of the actual cost of the service line but excluding security money. Service line shall, as far as possible, be laid on first come first serve basis.

Provided that for the purpose of laying out the underground or over-head service line upto the required point of supply of energy in the premises of the applicant it shall be the responsibility of the applicant for making all necessary arrangement for access or passage to that point.

NOTE :—

The service line, notwithstanding the cost, a portion of the cost has been paid for by the consumer, shall remain the property of the licensee by whom it is to be maintained and who shall also have the right to use it for the supply of energy to any person.

(b) If a consumer desires to have the position of the existing service line altered, the licensee shall carry out the work and, subject to other provisions relating to charges contained in Part-II of these conditions, charge the consumer the cost for such service line, as if, it is a new service connection.

(c) Service line for temporary illumination or otherwise shall be laid by the licensee wherever possible and the cost incurred in laying and removing such service line shall be paid by the consumer in accordance with the clause (j) of Category-J of item 27 on Conditions of supply.

(d) Where any difference or dispute arises as to the cost for laying or altering the position of service line, the matter shall be referred to the Electrical Inspector for Tripura who shall decide the same.

(e) The consumer requiring high voltage supply must provide and maintain at his expenses a locked and weather-period enclosure of agreed design for the purpose of housing the licensee's metering equipment. Such an enclosure may be used by the consumer for his own similar metering equipment, but for no other purpose.

7. Service line :—

(a) In respect of any property, where the Government is not the applicant for service line, the licensee shall lay free of charge not more than 30.48 meters of service line, as may be necessary, from his nearest distribution main to the outer limits of the said property in respect of which the requisition is made. If however, the length of the service line from the nearest distribution main to the outer limits or the property is more than 30.48 meters, the entire cost of laying such line in excess of 30.49 meters as well as that of the service line with the property in respect of which application has been made shall be brought by the consumer. The cost of laying such line in excess of 30.48 meters as aforesaid, shall include the cost of the poles and fittings, where necessary.

Provided that the licensee shall bear proportionate cost of the first pole and fittings beyond 30.48 meters. This proportionate cost of the first pole and the fittings to be borne by the licensee shall be in the same ratio which the length of 30.48 meters bears with the length excess of 30.48 meters.

(b) The main cut-outs or fuses shall in all cases be inserted and supplied by the licensee free of cost to the consumer.

(c) The service of the licensee shall remain up to the house Cut-out box. The size of service meter board, meter and fuse will be determined by the licensee's or his authorised representative. The applicant, while carrying out the installation, shall run his main upto the cut-out box leaving sufficient length of cable to connect the meter and other apparatus.

8. Consumer not to interfere with the supply main of apparatus :

(a) The meter board, main cut-out etc. must on no-account, be handled or removed by any one who is not the authorised employee of the licensee for that area. The seals which are fixed on the meters and the licensee's apparatus, must on no-account, be broken/transferred with otherwise, it will attract the provision of rule 138 of I.E. Rule, 1956.

(b) The consumer shall take all precautions for the safe custody of the equipments supplied to his premises by the licensee, failure of which will be an offense punishable under rule 141 of the Indian Electricity Rules, 1956.

9. Wiring of consumers premises :—

(a) For the protection of the consumer in particular and the public in general, it is necessary that the wiring of the consumer premises, should conform to the Indian Electricity Rules, 1956 and the rules of the Fire Insurance Company in terms of which the building is insured and be carried out by a licensed electrical contractor. The materials used for wiring shall comply with the standards laid down in that behalf by the Indian Standards Institutions or equivalent. As soon as the consumer's installation is completed in all respects and tested by the consumer's contractor, the consumer should submit to the licensee the wiring completion report. A form in this respect shall be supplied by the licensee. It is important that the conditions mentioned therein are fully complied with as otherwise, there will be delay in obtaining the supply.

(b) As required by rule 45 of the Indian Electricity Rules 1956, no electric installation work (including addition, alteration, repair and adjustment to existing installation, except such replacement of lamps, fans, fuse, switch, low-voltage installation shall be carried out in the premises on behalf of any consumer or owner for the purpose of supply of energy to such consumer or owner except by an electric contractor, licensed by the licensing Board, Tripura in this behalf and under the direct supervision of a person holding a certificate of competency issued or recognised by the licensing board, Tripura. Any person committing a breach of rule 45 shall render himself liable to punishment under rule 139 of the said rules.

10. Apparatus on consumers premises :—

(a) All transformer, Switch-gear and other electrical equipments, belonging to the consumer and connected to the mains of the licensee, shall be maintained to the reasonable satisfaction of the licensee.

(b) In the case of high voltage consumers, suitable protection device, approved by the licensee, shall be used so as to afford full protection to the licensee's apparatus placed on the consumer's premises.

11. Procedure for testing installation by the licensee and fee :—

(a) Upon receipt of the completion test report the licensee shall notify to the applicant the time and the day when the licensee's representatives proposes to inspect and test the installation. It will then be the duty of the applicant to arrange that the representative of the wiring contractor, employed by him, is present at the time of inspection to give the licensee's representative any information that may be required by him concerning the installation.

(b) No connection shall be made until the consumer installation has been inspected and tested by the licensee and found satisfactory. No charge shall be made for the first test made by the licensee but subsequent test due to faults disclosed at the initial test shall be charged for in accordance with part-II of these conditions. Periodical test of the installation will also be under-taken by the licensee at rates that may be ascertained from his office.

(c) Before making the insulation test of the installation the wiring must be completed in all respects. All fittings, whether incandescent lamps, fans, motors, heating, cooking or other apparatus, must be connected to the circuit, all fuses must be in place and all switches must be in "On" position before the tests are carried out. Temporary wires of fittings or dead ends should not be included in the installation and no part of the work should be left incomplete.

(d) A pressure of 500 volts will be applied between the installation and earth. The insulation resistance to earth after one minutes electrification, shall be such as will not cause a leakage from the installation exceeding one five thousand the part of the maximum current demanded.

(e) The test between the poles should give at least half the result of that to "earth".

(f) Manufacturer's test certificate in respect of all high voltage apparatus shall be produced, if required by the licensee.

12. Extension and alteration :—

Should the consumer at any time, after the supply of energy, has been commenced, increase the number or size of lights, fans or motor etc. on his premises or in any way alter the position of his wiring therein, notice thereof shall be sent in writing to the licensee whose representative will call and inspect the alteration and, if necessary, change the meter and fuse and alter the service line. Failure to give notice may damage the supply system and render the supply liable to the summarily discontinued. During such time as may be required for alteration, addition or repairs, as aforesaid, the supply to the circuit which is being altered, added, or repaired must be entirely disconnected and it shall remain disconnected until the alterations, additions or repairs have been tested and passed by the licensee.

13. Failure of supply :—

(a) Should at any time the licensee's service fuse or fuses fail, notice thereof should be sent to the licensee's local office or if there are substations, the nearest substation. Only authorised employees having Identification Card are permitted to replace these fuses in the licensee's cut-outs. Consumers are not allowed to replace these fuses and they will render themselves liable to a heavy penalty if the licensee's seals, placed to protect his apparatus, are broken. The licensee does not allow his employee to carry out any repairs except replacement of fuses in the consumer installation.

(b) The licence shall not be liable for any claim for loss, damage or compensation whatsoever arising out of failure of supply when such failure is due, either directly or indirectly to war, mutiny, civil commotion, riot, strike, lock-out, fire, flood, tampest, lighting, earth-quake or other force majeure, accident or causes beyond its control.

14. Access to premises and apparatus :—

(1) The licensee's authorised representative possessing a authorised identification card are entitled at all reasonable times and on informing the occupier to enter the premises to which the energy is supplied for the purpose of inspecting meters and for other purposes connected with the apparatus belonging to the licensee.

(2) Notwithstanding anything contained in condition 14(i), any officer of the Deptt. of Power authorised in this behalf under condition-20(c) and accompanied by such other employee(s) of the Deptt. of Power as he may take with him for the purpose, may at any time enter upon the consumer's premises and check in presence of the consumer or its representative or its employee the meter, its body seals, apparatus, circuits or installation through which energy is supplied or is being supplied or is being consumed, used, or drawn, where there is reason to suspect that the consumer has committed or is being engaged in the commission of any act of prejudicial use of supply, or malpractice or theft, as the case may be. In case the consumer or its representative or its employee refused to present, the authorised officer and employee(s) accompanying him shall record such refusal and shall proceed in the matter.

(3) If any consumer obstructs or prevents a Deptt. of Power's officer authorised in this behalf or employee(s) accompanying him in any manner from entering upon his premises to which supply is being given or upon the place where electrical installation/equipment, belonging to the Deptt. of Power or to the consumer situated in such premises, the Deptt. of Power's officer may cause the supply to be disconnected without notice and keep such supply disconnected till the consumer affords due facilities for inspection.

(4) If such entry or inspection reveals prima facie commission of any act of prejudicial use of supply, malpractice or theft as the case may be, the authorised officer shall prepare a memorandum of such inspection recording therein the date, time and fact of entry and inspection. The authorised officer shall hand over a copy of the memorandum of inspection to the consumer or his representative or employee whoever may be present and available at the time of such inspection. Refusal to accept it by the consumer or his representative or his employee shall be deemed to be sufficient service of such copy to the consumer.

(5) If such entry or inspection reveals nothing to indicate the commission of or engagement in any act of prejudicial use of supply, malpractice or theft or pilferage by the consumer, the authorised officer, the employee(s) accompanying him and the Deptt. of Power, shall not be liable for loss, inconvenience or damage caused to the consumer if any, on account of such entry, or inspection, or on account of disconnection of supply of energy under sub-condition (2).

(6) The inspection of the meter made by the Meter Reader or any other employee of the Deptt. of Power for the purpose of meter for recording consumption shall not be deemed to be inspection of the installation of the consumer for the purpose of this condition.

15. Security deposit :--

- (a) The licensee may require any consumer to deposit security for the payment of his bills for energy supplied and for the value of the matter and other apparatus installed on his premises. No interest will be allowed on security deposits.
- (b) The licensee shall be at liberty at any time to apply any security deposited towards payments or satisfaction of any money which shall become due of owing by the consumer. The licensee shall also be at liberty to demand enhanced security deposit from consumers at any time during the life of the contract. The balance of the security deposit will be returned to the consumer on the termination of the contract.
- (c) The consumer may at any time with the previous consent of the licensee, transfer the contract and its liabilities to any other person approved by the licensee.

16. Method of charging for current :--

- (a) The price and method of charging for current supplied shall be such as may be fixed by the licensee from time to time subject to the provisions of clause (23) of I. E. Act, 1910.
- (b) Unless specified otherwise all rates refer to one point of supply.

17. Payments of Bills :--

- (a) Bills should be raised at such intervals as may be decided and notified from time to time by the licensee. Bills should be paid at the licensee's local office or as notified, within fifteen days from the date of their presentation.
- (c) No rebate will be allowed if the bill is not paid within fifteen days from the date of their presentation.
- (d) Notwithstanding anything contained in sub-clause (a) every consumer shall be required to pay in advance a provisional fixed charge every month within the period as may be specified in a pass-book which shall be supplied to every consumer by the licensee. The provisional fixed charge, to be paid every month, shall be determined by the licensee or his representative, not below the rank of JE (E) and indicated in the pass-book on the basis of installed load & load factor, as specified by the licensee for the category according to provision contained in Part-II. The amount of rebate to be allowed in case where the provisional fixed charge is paid within the specified date shall also be mentioned in the pass-book. No rebate shall be allowed if the charge, as aforesaid, is not paid within the specified date. The provisionally fixed amount, so paid in advance, shall be adjusted against the next electric consumption bill. The consumer shall pay only the balance amount shown in the bill after such adjustment. If the provisional fixed charge, already paid, is more than the amount of the bill, the excess amount shall be adjusted towards the provisional fixed charge on presentation of the bill along with the pass-book in the cash receiving counter of the licensee. Non-payment of monthly provisional fixed charge or, the bill as the case may be, shall make the consumers defaulter for which the service connection shall be liable to be disconnected.

The consumer is at liberty to pay monthly fixed charges specified in the Pass-book in case of non-receipt of bill to avoid disconnection.

- (e) The pass-book shall be prepared in accordance with the model annexed to these conditions (Appendix-B) and supplied to every consumer free of cost. The pass-book shall contain pages to cover a minimum period of five years, after which a new pass-book shall be supplied free of cost. If, however, there is any loss or damage within the aforesaid period, the consumer on written application made by him, shall be supplied with a duplicate copy of the pass-book on payment of rupees twenty only.

- (f) The bill shall be delivered by the Meter Reader -cum-Bill Clerk on the spot or by post and the monthly provisional fixed charge shall be paid at the cash receiving counter on production of the bill along with pass-book or the pass-book only, as the case may be.

- (g) If the consumer fails to pay any bill presented to him within the said period of fifteen days or the provisional fixed charge within the specified period, the licensee shall be at liberty to take action under sub-section (I) of Section 24 of the Act, and to cut off the supply after giving such consumer not less than ten clear days notice in writing, without prejudice to his right to recover the amount due. Where, however, any difference or dispute has been referred under the act, to the Electrical Inspector for Tripura before the notice, as aforesaid, has been given by the licensee, the licensee shall not be at liberty to cut off the supply for failure to pay the dues except where the licensee has made request in writing to the consumer that the amount not deposited shall be deposited with the said Electrical Inspector and the consumer has failed to comply with such request.

- (h) If the bill for energy is disputed, and if such bill is subject to a rebate for payment on or before the due date, it must be paid in full, without prejudice to the dispute, on or before the due date in order to obtain the rebate. In the case of other bills the consumers shall be deemed to have admitted the accuracy of the bill unless he lodges his objection with the licensee within seven days from the date of presentation of the bill. Any refund to which the consumer is subsequently found to be entitled will be adjusted in this subsequent bills.

(i) No payment against monthly provisional fixed charge or bill shall be accepted and no supply of energy, where it was disconnected, shall be resumed, unless the arrears dues, if any, for consumption of electricity or other miscellaneous charges are cleared in full.

(ii) In no case should any payment be made without obtaining the official receipt of the licensee in relation to such payment :--

18. Notice of removal :--

(a) Consumers about to vacate or sublets their premises should give to the licensee a seven clear days notice writing, together with an opportunity for disconnecting the premises. Failing such notice, the consumer will be held responsible for energy consumed in his premises in respect of which the licensee hold agreement for the supply of energy until the expiry of seven days from the date on which the notice of removal in writing has been received at his office.

(b) For the purpose of obtaining the temporary disconnection, if so provided in the agreement, the consumer shall, before leaving his premises unoccupied and closed for a period exceeding two months, inform the licensee for reading the meter installed in the premises and disconnecting supply of energy during the period of such unoccupancy. In any other case, where temporary disconnection is not desired during the period of unoccupancy, the consumer, before leaving the premises, inform the licensee about his temporary unoccupancy and the location where the key, may be obtained in order to enable the licensee's employee to remove the fuse whenever it is necessary to test the distribution mains in the consumers locality. If, however, such temporary disconnection continues for a period of six months at the instance of the consumer, it will be treated to be a permanent disconnection and in such case the consumer shall be required to pay all the charges for getting the reconnection; as if it is a new connection. In such case of temporary or permanent disconnection as aforesaid, the consumer shall not be required to pay monthly minimum charges :--

Provided that :--

(i) the meter rent, if any, shall be continued to be paid so long such meter of the licensee remains in the consumer's premises at his instance. The charges for removal of meter as per provision contained in part-II of these conditions shall also remain payable.

(ii) the consumer agrees to the extension of the terms of agreement, where necessary, by the period for which the monthly minimum charge has been exempted; and

(iii) the reconnection fee as per provision contained in part-II of these condition is paid before reconnection.

Provided further that if the consumer requires the reconnection before expiry of two months he shall be required to pay both the reconnection fee and the monthly minimum charges.

(c) When a consumer leaves his installation connected to the licensee's mains, but lock up the meter or otherwise makes it inaccessible for reading by the employees of the licensee during any billing time the consumer will be charged at the rate of monthly provisional fixed charge as mentioned in 16(d) above. If in the next time of billing, the meter is accessible for reading, the consumer will be charged actual consumption less the above monthly provisional fixed charges but subject to the monthly minimum. If on the other hand the meter remains inaccessible in the second time of billing also, the consumer will be served within 24 hours notice (section 20 of Act) to open his premises for the reading of the meter by any employee of the licensee at a affixed time and date. If the meter is now made available for reading the consumer will be charged the actual consumption less the monthly provisional fixed charge(s) already billed for the period of inaccessibility, subject to the monthly minimum. If the meter remains inaccessible even after 24 hours notice the premises will be disconnected. For that period also monthly provisional fixed charge will be charged to the consumer. If the meter is made accessible subsequent to the disconnection for purposes of reading the meter and settling accounts or for reconnection of the service as the case may be, consumer will be charged for the total periods of inaccessibility subject to the proportionate minimum for the period of inaccessibility of the meter upto the time of disconnection. If the consumer applies for reconnection, necessary fees will be collected before the reconnection.

19. Accuracy of Meters :--

Should the consumer disputes the accuracy of any meter which is the property of the licensee, he may, upon giving notice and paying the prescribed fee, have the meter tested by the licensee or by the Electrical Inspector, Tripura, in accordance with section 26 of the Act. In the event of the meter being tested by the licensee and found to be beyond the limits of the accuracy, as prescribed in the Indian Electricity Rules as in force from time to time, the testing fee shall be refunded to the consumer and the amount of the bill adjusted in accordance with the result of the test taken with respect to the meter reading of three bills prior the quarter in which the dispute has due regard being paid to the condition accuracy during the period. In the event of the test being undertaken by the Electrical Inspector for Tripura and the meter being found to be incorrect, the period during which the meter shall be deemed to have been incorrect and the amount of energy supplied to the

consumer during this period shall be decided by the Electrical Inspector for Tripura whose decision shall be final. Rent for the meter for the period of inaccuracy will not be charged by the licensee. The licensee may, however, remove the meter for the purpose of testing in its laboratory.

20.0 Disconnection of supply due to Malpractices and theft of energy :--

- (a) When the licensee has reason to believe that a consumer has indulged in malpractices with reference to the supply of electricity to any service which is disconnected by the licensee or theft of energy or otherwise, the officer authorised in this behalf by the licensee, may, without prejudice to any other right, cause the supply of electricity to such consumer to be disconnected after giving the consumer a reasonable opportunity of being heard.
- (b) The SDO (E)/Asstt. Engineer (E) /Jr. Engineer (E) shall issue a show-cause notice to the consumer as to why the supply of electricity should not be disconnected for having committed the malpractice of supply of electricity to any service which is disconnected by the licensee or theft of energy or otherwise and direct him to submit his explanation within 10 (ten) days from the date of receipt of such notice.
- (c) On receipt of the reply to the show-cause notice the officer mentioned in (b) above, shall conduct an inquiry and pass suitable order within 3 (three) days from the date of receipt of reply from the consumer either disconnecting or not disconnecting the supply and the said order shall be communicated to the consumer.
- (d) If the supply is disconnected in pursuance of the order passed by the officer mentioned above, such supply may be restored on payment of double the assessed amount of loss sustained by the licensee and charges for reconnection of supply.
- (e) The consumer may, however, make appeal to the Executive Engineer (Electrical) of his area against any order passed by the above officers for revision who on hearing both the parties concerned may pass such order as he may deem fit.

20.1 Malpractices, theft or pilferage of electricity etc. :--

For any act of malpractices or theft a consumer shall be liable for the various penalties hereinafter mentioned. Without prejudice to his liability for prosecution for any offence constituted by that act.

20.2 Malpractice :-- A consumer shall be guilty of an act of malpractice with reference to use of energy supplied by the Deptt. of Power., Govt. of Tripura.

- (a) Where he uses energy in contravention of any provision of the Indian Electricity Act, 1910 or of the Indian Electricity (Supply) Act, 1948 or any of the Rules or regulations made under these Acts or of any contract made under these Acts or these conditions, as relate to, or regular, the supply of energy by the Deptt. of Power, or
- (b) Where he uses electricity supplied under lower tariff for a purpose for which a higher tariff is in force, or
- (c) Where he engages, unauthorisedly in the supply of electricity to any service disconnected by the Deptt. of power or in the illegal restoration of his own service disconnected by the Deptt. of power or
- (d) Where he exceeds contracted demand or sanctioned load without prior written permission of the Deptt. of Power or
- (e) Where he does not comply orders imposing restriction on use of electricity or
- (f) where without the permission of the Deptt. of Power extends of Deptt. of power's supply to any premises other than the premises to which the supply is given or to any consumer/unit within the premises, or
- (g) Where he sells or otherwise supplies energy to any other person without the permission of the Deptt. of Power or with authority of law, or
- (h) Where he keeps connected to the Deptt. of Power's supply system any apparatus or adopts any electrical appliance for the purpose of splitting the phase to run his three phase appliances when the Deptt. of Power's three supply is not available to him.

20.3 Theft or pilferage of electrical energy :--

- A consumer or any person shall be guilty of theft of energy where he dishonestly abstracts, uses or draws any energy :--
- (a) Otherwise than through a meter referred to in condition 7 of the General Conditions of Supply of the Deptt. of Power or section 26 of the Indian Electricity Act 1910 or
 - (b) through any artificial means or means not authorised by the Deptt. of Power or
 - (c) by tampering with such meter or its body seals, sealing wires or apparatus or circuits or
 - (d) by manipulating such meter, indicator or apparatus referred to in sub-section (7) of Section 26 of the Indian Electricity Act, 1910 or

- (e) by manipulating or obstructing or interfering with the functioning of such meter in any manner so as to prevent it from fully and/or correctly registering the energy consumed or
- (f) by manipulating changes of phase of electric supply lines, or
- (g) from a disconnected service if the consumer prevents registration by the meter of the energy abstracted, consumed, used or drawn, or
- (h) by any other means whatsoever interfering with the said meter of Deptt. of Power's works such interference is an offense under section 44 of the Indian Electricity Act, 1910.

20.4 Disconnection of supply :--

1) Where on an inspection made under condition 14 the authorised officer is of the view that the consumer has committed an act of malpractice, or theft or pilferage of energy, the authorised forthwith and without any notice to the consumer and shall lodge an FIR with the local Police Station within 24 hours from such disconnection.

Provided that no such disconnection shall be made :--

(a) Where the act of malpractice committed by the consumer falls under the malpractice defined under clause 20.2 without serving a 48 hours notice upon the consumer to stop committing the malpractice, and if the consumer does not comply with the requirement of the notice, the disconnection shall be done without any further notice.

(b) Where the act malpractice committed by the consumer falling under the categories of Nondomestic/commercial, Industrial, and agricultural irrespective of supply voltage consists of unauthorisedly exceeding the contracted or sanctioned connected load without serving and notice of 48 hours upon the consumer to remove the unauthorisedly extended load and if he does not comply with such notice, the disconnection shall be made without any further notice.

(c) Where the act malpractice committed by the consumer consists extending the Deptt. of Power's supply line without permission of the Deptt. of Power to any premises other than the premises to which supply is given or to any consumer/unit within the same premises, without serving 48 hours notice upon the consumer to remove such unauthorised extension of supply, failing which the disconnection shall be made without any further notice.

Provided further, than where an act or malpractice consists if non-compliance of orders imposing restriction on use of Electricity, such disconnection shall be made for 24 hours on the first default, for 48 hours on the second default, for 96 hours on 3rd default or any subsequent default in the same financial year.

2. Save as otherwise provided in the second provision to sub-clause (1) above, the service of an authorised consumer disconnected under Clause (1) above shall be reconnected.

(a) Upon payment by him to the Deptt. of Power through Cash/ Bank Draft/ Pay order of the amount calculated at the following rates for various categories along with applicable disconnection and reconnection charges specified in Part-II of Condition of Supply.

This amount shall be purely an ad-hoc amount payable by the consumer disconnected under clause 20.4 against Deptt. of Power's demand to be raised within 3 days from the date of inspection by the authorised officer to make provisional assessment to secure restoration of his supply and shall be adjusted against provisional/final assessment. In addition to above other formalities shall also be observed as per rules before restoration of supply.

(b) Upon compliance by him with such directions for the discontinuance of the act of malpractice, or theft or pilferage of energy as the case may be, as the authorised officer to make provisional assessment may by order in writing, communicate to the consumer in this behalf within 3 days from the date of such inspection.

20.5 Authorised officer :--

The officers mentioned in the table given below are authorised for the various purpose specified therein

Sl. No.	Type of connection	Officers authorised to enter in the premises, inspect installation & Discount the supply & Lodge FIR.	Officers authorised to make prov. assessment of compensation	Officers authorised to make final assessment of compensation.	Appellate Authority
1	2	3	4	5	6
1.	All types of connections.	M. I./J.E./A.E. of the Supply Station.	J.E. of the Supply Station.	A.E. of the Supply Station.	Electrical Inspector.

Notes

(1) Officers senior in rank and having jurisdiction in concerned area shall also have the powers mentioned in column-3 above.

(2) In case, none of such authorities as specified by 3 & 6 is available, the competent authority shall be the one designated by CE concerned.

(3) In case of any difference of opinion between the inspecting/checking officer and provisional assessment authority/billing authority, the decision of the Executive Engineer shall be the final.

20.6 Service of copy of memorandum of inspection :--

- (1) Where the supply of consumer is disconnected under condition-20.4, the officer authorised under condition-20.5 to make provisional assessment of the compensation to be recovered for act of malpractice or theft of pilferage of energy, as the case may be shall before making such assessment ensure that a copy of the memorandum of inspection had been duly handed over or served to the consumer or his representative as required by condition 14.3.
- (2) If such officer finds that no such copy was handed over or served to the consumer or his representative, he shall causes such copy to be served on the consumer of his representative. Refusal by the consumer or his representative shall be deemed to be sufficient service of such copy on the consumer.

20.7 Provisional assessment in respect of malpractice :--

For following acts of malpractice, the amount payable by a consumer shall be provisionally assessed as under :-

Malpractice

- (1) Where he uses Electricity supplied Under lower tariff for a purpose for which a higher tariff is in force.

Assessment of compensation

The energy misused during the period of such improper use shall be charged at twice the higher tariff. In cases period of such improper use can not be determined the period of such improper use shall be taken to be the last one year preceding the date of detection of the said improper use. The charges if already paid at lower tariff for the quantity of energy assessed as misused shall be deducted from the assessed charges for such improper use. From the date of deduction onwards, the charging shall continue on the above basis till the category of use is rectified.

Illustration :--

A- Total energy consumption during the period of assessment in units.

L- The lower tariff in Rs./unit.

H- The higher tariff in Rs./units.

Y- Net amount chargeable in case consumer has deposited the billed amount of units at L Consumed during the period of assessment.

$Y^* = 2 HA - LA$ in Rs.

OR

Z= Net amount chargeable in case consumer has not deposited the billed amount at L of units consumed during the period of assessment.

$Z^* = 2 HA$ in Rs.

*which ever is applicable.

The total consumption shall be charged at twice the normal tariff applicable to the consumer for the period from the date of disconnection to date of detection.

In case of any excess connected load beyond the sanction load shall be chargeable at the rate of Rs. 80/- per month from the last one year of such detection of unauthorised extension in connected load or the date of connection whichever is later till the date of such detection. Hence such charging shall continue till extension in connected load continue and for every subsequent default(s) during the same financial year at Rs. 160/- per KW per month.

The consumption so recorded/assessed during the period of such extension/resale of energy shall be charged at twice the rate normally applicable. In case period of such extension of supply/resale cannot be determined, the period of such misuse shall be taken to be the last twelve months preceding the date of detection of said misuse. The charges if already paid at normal tariff for the consumption as aforesaid shall be deducted from amount payable for such misuse.

The compensation shall be charged at twice the tariff applicable for the entire period of the malpractice, If such period cannot be determined, the period for the purpose of such assessment shall be taken to be the period of preceding twelve months from the date on which the malpractice is detected.

Note :-- The amount paid, if any for the minimum charges for the period of assessment upon the date of assessment during the financial year shall be deducted from the amount of compensation assessed provisionally / finally on account of the various malpractices specified above.

- (2) Illegal restoration of the service disconnected by the Deptt. of Power as defined in Clause 20.2(c).

- (3) Unauthorised extension of sanctioned load.

- (4) Unauthorised extension of supply and unauthorised resale of energy.

- (5) Where he keeps connected to the Deptt. of Power's supply system any apparatus or appliance for the purpose of splitting the phase to run his three phase appliances when the Deptt. of Power's three Phase supply is not available to him.

20.8 Method of charging in cases of theft of energy :--

Quantity of units consumed shall be charged as laid down in the tariff for defective/tampered meters for different categories as applicable.

20.9 Notice of provisional assessments :--

(i) The notice of the provisional assessment shall be served upon the consumer by the concerned authorised officers in the form prescribed in Appendix-I.

(a) Within fifteen days from the date of inspection.

(2) Such notice shall -

(a) Mention inter-alia-

(i) The matters relating to an act of malpractice or theft/pilferage of energy notice by the authorised officer during inspection of the installations/equipments in the premises of the consumer.

(ii) a provisional assessment payable by the consumer to the Deptt. of power on account of act of malpractice or theft/pilferage of energy, as the case may be ; and

(b) direct the consumer to appear before the officer indicated in the notice who is authorised under condition-20.5 to make final assessment on such date as may be specified in the notice, being a date not later than fifteen days from the date of issue of the notice, and to show cause why the provisional assessment be not made final ; and

(c) inform the consumer to pay the charges of provisional assessment after giving due credit to payment made, if any for continuation of supply/restoration of supply incase no payment has been made within the date fixed in the notice, failing which line shall be disconnected. Such restoration shall be made upon payment of amount assessment that may be the authorised officer.

(3) As soon as may be , after service of the notice of provisional assessment shall upon the consumer the officer making the provisional assessment shall send the record of the provisional assessment to the officer authorised under condition-20.5 to make final assessment.

20.10 Final Assessment :--

(i) The officer authorised to make final assessment shall ensure from the record received under condition-20.9 whether the consumer has been served with the notice of provisional assessment.

(2) Where it appears from the record that the consumer has not been served with notice of provisional assessment the authorised officer shall cause a copy of the notice of provisional assessment served upon the consumer, directing him to appear before him on such date not earlier than 15 days as may be fixed by him, to show cause why the provisional assessment be not made final.

(3) Where the consumer in response to the notice of provisional assessment issued under condition-20.9 or under sub-section (2) of this condition, appears and makes representation against the provisional assessment, the authorised officer, after hearing the consumer shall consider his representation and the facts and circumstances on record, and thereafter he shall make an order :-

(a) rejecting the representation of the consumer and making final assessment of the compensation payable to the deptt. of Power by the consumer for his act of malpractice or theft or pilferage, as the case may be, confirming the provisional assessment : or

(b) modifying the provisional assessment in such manner as he considers proper ; or

(c) rejecting the provisional assessment, and making such final assessment according to the provisions of conditions-20.7, 20.8, as the case may be.

Provided that as order made under (a), (b) or (c) above shall contain the reasons therefore.

(4) Where the consumer does not appear in response to the notice of provisional assessment under condition-20.9(i) or under sub-section, (2) of this condition, or appears but does not make the representation against the provisional

assessment, the authorised officer shall by his order make the final assessment, payable by the consumer for his act of malpractice or theft or pilferage of energy, as the case may be, confirming the provisional assessment, or modifying it in such manner as he thinks fit having regard to the provisions of conditions-20.7, 20.8, as the case may be.

(5) A copy of the order of final assessment made under this condition shall be communicate to the consumer or his authorised representative present, or shall be communicated to him, if he is not present at the time of making the order of final assessment.

(6) An order of final assessment made under this condition shall made, as soon as may be, and in no case, beyond a period of 60(sixty) days from the date of issue of notice under condition-20.9(i) or the issue of the copy of the notice under sub-condition (2) of this condition, as the case may be.

(7) Within a period of 15(fifteen) days from the date of the order of final assessment, a demand shall be raised by the billing authority in accordance with the orders final assessment, after adjusting the amount, if any already paid by the consumer under these conditions.

20.11 Payment of the bill for the amount of final assessment :

The consumer shall pay to the Deptt. of power the amount of the demand raised in accordance with the provisions of condition-20.10 within 15(fifteen) days of the issue of the bill failing which the Deptt. of power may disconnect the supply if already restored.

20.12 Appeal :--

(1) A consumer aggrieved by an order of final assessment made under consideration-20.10 may prefer an appeal to the appellate authority prescribed in condition-20.5, within 30(thirty) days from the date of issue of the bill under condition-20.11.

(2) The memorandum of appeal shall be in duplicate in writing or typed neatly and duly signed by the consumer enclosing the copies of receipt issued by the Deptt. of power against payment of demand on final assessment. All the material on which the appellant seeks to rely for purposes of the appeal shall also accompany the memorandum of appeal.

(3) The appeal shall be decided within a period of 90 (ninety) days after hearing the consumer.

Provided that if the consumer fails to turn up inspite of being given a reasonable opportunity of being heard, the appellate authority may proceed ex parte and decide the appeal on merits.

(5) The appellate authority may :

(i) confirm, reduce, enhance or annul the final assessment ; or

(ii) conduct a further enquiry itself or all for a report from the officers who have made provisional assessment and/or final assessment and dispose of the appeal in the light of such further enquiry of report ; or

(iii) pass such other order as it deems fit. Provided that an order made under (i) (ii) (iii) above shall contain the reasons thereof.

(5) An order made in appeal under this condition shall be final.

20.13 Amount recoverable as appears of electricity consumption charges :--

(1) The amount due from the consumer as a result of the proceedings under these conditions shall be deemed to be arrears of electricity consumption charges. Failure to pay the amount within the time allowed shall entail disconnection of the service without further notice.

(2) Neither failure to launch criminal proceedings nor the acquittal of the consumer in any such proceedings on a ground shall bar the proceedings taken under these conditions.

20.14 Levy of charges :--

(1) Levy of charges under the provisions to this schedule, shall be without prejudice to the Deptt. of Power's right to taken any other action provided in these conditions or any contract, or any other law governing the supply of electricity to the consumers.

(2) If a consumer is found indulging in all or more than one act of malpractice, the amount payable by him in respect of each such act shall be separately estimated but he shall be required to pay only the highest of such amounts.

Provided that if the consumer is simultaneously found indulging in theft or pilferage of energy, the amount for the act of theft or pilferage of energy shall be separately assessed charged and payable in addition.

(2) If any consumer indulges in any malpractices or theft or pilferage for the second or subsequent time, supply of the premises may be discontinued for a period as decided by the final assessing authority. Fresh connection shall also not be allowed to such premises during the aforesaid period. He shall also be liable to pay to the Deptt. of Power the amount assessed for every such act of malpractice or theft or pilferage assessed under these conditions.

20.15 Transfer of proceedings :--

The Chief Engineer may by order made in this behalf, transfer any proceeding pending for provisional assessment, final assessment or in appeal, before any authorised officer, to any other officer and authorise him to dispose off the proceeding according to the provisions of these conditions, if he is not already authorised to act under condition--20.5.

21. Discontinuance of supply :--

(a) If any consumer adopts any electrical appliance which is likely to effect injuriously the supply to other consumers or uses the energy supplied or deals with it in any manner so as unduly or improperly to interfere with the efficient supply of energy to another person by the licensee or fails to keep in proper order any meter belonging to him by which the supply is registered, the licensee may discontinue the supply so long as such an appliance is so adopted or the energy is so used or dealt with or the meter is not kept in proper order, as the case may be.

(b) The licensee shall not be bound to give or continue the supply if the Electrical Inspector for Tripura or other competent person appointed by the Govt. of Tripura is satisfied that the electrical supply line, premises are not in good orders and condition and are likely to affect injuriously the use of energy by the licensee or other persons.

(c) Any consumer who, after having been duly notified, refuses to permit or fails to give an authorised representative of the licensee reasonable facilities to enter any premises to which energy is, or has been supplied, for the purpose of testing or inspecting the installation of the consumer, shall be liable to have the electricity supply discontinued after the expiry of twenty four hours notice given in writing in accordance with section 20 of the Act.

22. System of supply :--

Supply of energy shall be given by the licensee on the following system :--

(i) Low voltage :- alternating current, single phase, 50 Hz, 220-230 volts between phase and neutral at the consumer's terminal.

(ii) Medium voltage :-- three phase, 50 Hz, 380-400 volts between phases at the consumer terminal with alternating current.

(iii) High voltage :-

(a) three phase, 50 Hz, 11,000 volts between phases at the consumer terminal with alternating current.

(b) three phase, 50 Hz, 33,000 volts between phases at the consumer terminal with alternating current.

(iv) No consumer shall normally be provided connections from separate feeders in a single premises.

23. Classification of installation :--

A. C. System :

(a) Two wires, single phase, 220-230 volts--

i) (q) general supply not exceeding 250 watt ; (r) general supply above 250 watts but not exceeding 500 watts ; (s) General supply above 500 watts but not exceeding 1000 watts & (t) general supply above 1000 watts but not exceeding 2 Kilo Watts.

ii) Motive Power installation upto 1 H. P.

(b) Four-wire, three phase, 380-400 volts between phases general supply exceeding 2 Kilo Watts.

(c) Three -wire, three phase, 380-400 volts between phase-motive power installation of over 1 H. P.

24. General Wiring Condition :--

- (a) **Mains** - The consumer's mains shall, in all cases, be brought back to the licensee's points of supply and sufficient cable shall be provided for connecting up the licensee(s) apparatus.
- (b) **Switches and fuse** :- The consumer shall provide linked main switches/MB and a single pole fuse on each conductor except the neutral conductor which shall be fixed, as nearly as possible, to the licensee's meter board.
- (c) **Balance of installation** :- If the connected load of any installation exceeds 1 Kilo watt but not exceed 2 Kilo watt at 220-230 volts, the installation shall be wired on the group system, separate neutral wires being brought back in each case to the licensee's point of supply. An approved type of double pole linked switch shall control each main circuit.
- (d) **Medium voltage supply** :- With medium voltage supply, that is above 250 volts and upto 650 volts, the licensee's meter and service cut-outs shall be enclosed in a strong wooden or earthen metallic box which shall be provided by the licensee at free of cost suitably ventilated and provide with a hasp, staple and lock. All wires between which a difference of potential of over 250 volts exists be made inaccessible to unauthorised persons or enclosed in an earthen metallic casing or conduct. A "Caution" board printed in Bengali/English and the local language of the District shall be fixed thereon.
- (e) **Overhead mains** :- In order to save the expense of long underground service on private property/land, a consumer may, with the licensee(s) approval, erect a pillar on that portion of his property/land which is nearest to the licensee's supply mains into which the service shall be laid and from which the consumer shall run overhead mains to his premises. These overhead mains shall constitute a portion of his installation and shall be laid in compliance with the Indian Electricity Rules in force from time to time. A lightning arrestor may be fixed at the commencement of the overhead line at the consumer's cost.
- (f) **Earthing** :- Gas pipes shall on no account be used for earthing purposes & separate independent earthing should be provided conforming to I. E. Rules.
- (g) **Domestic heating and Cooking** :- A special circuit for heating and Cooking shall be run from the licensee's point of supply. Wall plugs used on these circuits shall be of the three pin point type, the third pin being an earth connection. Two pin plugs or lighting sockets adopters shall not be allowed. All appliances used in the bathroom for heating or washing purposes or in any damp location must be effectively earthed.
- (h) **Plugs** :- All plugs shall be switched on the live wire and not the neutral.
- (i) **Wiring** :- Single leads shall not be allowed to be run separately in iron conduit.
- (j) **A. C. Motor Installations** :- Motors shall be provided with control gear so as to prevent satisfactorily the maximum current demand from the consumer's installation exceeding the limits given in the following schedule at any time under all possible conditions. Failure to comply with these regulations will render the consumer liable to disconnection from the supply on account of interference with the supply to other consumers.

Nature of supply	Size of installation	Limit of maximum Current demand
Single phase	(i) Upto and including 2 HP	Six times full load current.
Three Phase	(ii) Above 2 HP and upto and Including 5 HP	Three times full load current
	(iii) Above 5 HP and upto including 15 HP	Twice full load current
	(iv) Above 15 HP	One and a half time full load current.

Motor circuits shall be controlled by a tripple pole linked switch protected by a no volt release and T. P. fuses (or overload releases). It is important that the release should be maintained in through working order. Wiring for motors shall be run with all three-phase wires bunched in a single metallic conduit; which shall be efficiently earthen throughout and

connected to the frame of the motor from which two separate earth wires shall be run. The minimum size of the earth wires permitted is No. 14 SWB. All motors & associated control gears shall comply in every respect with Indian Electricity Rules, in force from time to time.

Motor above 2 HP shall be would for three-phase 380-400 volts between phases.

For safety of phase motors installed by the consumers, single phase-preventer may be installed by him, if so desired.

(k) Power factor of apparatus :-

The apparatus shall have a lagging power factor of not less than 85 percent at normal working load. In case the power factor is less, the consumer shall connect power factor improver as advised by the licensee.

25. Rights of the licensee and the consumers not to be affected :--

Nothing in these conditions shall abridge or prejudice the right of the licensee and the consumer under the Indian Electricity Act, 1910 or any rules thereunder and the Electricity (supply) Act, 1948.

26. Standard rates and charges :--

(a) The licensee may subject to sub-section (I) of section 23 of the Indian Electricity Act, 1910, enter into special agreement for supply of energy in special circumstance or in the event of unusual large number of consumers.

(b) The licensee shall supply electric energy to a consumer according to the conditions specified in Part-I and the rate of tariff in Part-II.

Provided that an installation shall be in one and the same premise and shall not serve two or more premises under own ownership.

27. Rate of Tariff :--

As decided & notified under Part- II.

28. Panalty :--

(a) Every consumer shall pay a panalty of 10 (ten) paisa per unit per thirty days or thereof for default in making payment of the provisional fixed charge within the specified date of electricity consumption bill within thirty days from the date of payment as may be mentioned in the bill.

(b) If the bill for minimum charge, then the rate of panalty shall be same as in (a) of the corresponding units against which the minimum charge has been billed for.

Provided that the amount of panalty for non-payment of a bill or monthly provisional fixed charge shall not be more than the amount of the bill or that of the provisional fixed charge excluding the meter rent.

(c) Notwithstanding anything contained in this part no rebate shall be allowed if the payment of electricity consumption bill is not made within the due date of payment and the aforesaid panalty shall be made in addition to the gross amount of the bill.

(d) The grace period for availing of rebate will be fifteen days for private consumers and will be thirty days for State Govt. Offices/Establishment/Undertaking of State & Central Govt.

29. Security Deposit :--

Every new consumer shall make security deposit against regular payment of bill and safe custody of licensees apparatus :-

i) for a connected load 250 W = Rs. 250/-

ii) for a connected load 500 W = Rs. 300/-

iii) for a connected load upto 1 KW = Rs. 400/-

- iv) for a connected load exceeding 1 KW to 2 KW for each installation Rs. 500/-
- v) for connected load exceeding 2 KW for each installation, Rs. 700/- per KW or part thereof.
- vi) for motive power for each installation, Rs. 50/- plus Rs. 700/- per KW or part thereof.

30. Other condition :-

- (a) Monthly minimum charge shall be exclusive of meter rent which will be charged extra.
- (b) For conversion of KW to KVA power factor, except Welding Transformer, will be considered as 0.85 and for conversion of HP to KVA, HP rating shall be multiplied by 0.90 only.
- (c) For Welding set the conversion will be as follows :-

POWER REQUIREMENT OF WELDING SETS

Continuous hand Welding current Amps	Power Input	
	KVA	KW
150	12	6
200	17	7.5
250	21	9.5
300	25	11.5
400	35	20
500	50	28

- (d) Service connection charge :-
Single phase, load up to 2 Km.
- (I) up to a length of 35 M=Rs. 500.00
- (II) above 35M up to BOM =Rs. 3325/-
- Three phase, load up 5 KW.
- (III) up to 30M =Rs.1075/-
- (IV) above 30M up to 80M =Rs. 5125/-
- (V) For the service connections other than those as above (I to IV), the consumer shall be charged the actual cost of the materials, labour and transportation and 15% of the total cost, as aforesaid as supervision charge, subject to the condition laid down in Clause (e).

Cost of connection under (I to IV) as above will be enhanced @ 5% every year from the date of implementation of this tariff.

- (e) For extension or addition of service line to meet the increased maximum demand, the consumer shall be charged on the basis mentioned in clause (d).

- (f) When two or more connections are made from the same service and from the same meter board, the connection charge for each meter other than the first, if installed within the maximum distance of 2 meter, will be Rs. 100/- only.

30. Repeal and saving :--

(a) The Notification No. F. 38(8)-PWD (W)/77 dated 9th October, 1985 of the Public Works Department, Govt. of Tripura, relating to condition of supply of the Public Works Department (Electrical Wing), Government of Tripura, as amended from time to time is hereby repealed.

(b) Notwithstanding such repeal anything done, or action taken under the provisions contained in the aforesaid notification shall be deemed to be respectively of these conditions.

Shashi Prakash
Principal Secretary (Power)
Tripura.

APPENDIX—"A"

Form of Requisition for supply of energy under condition 3 of the conditions of supply.

Department of Power, Govt. of Tripura, Agartala.

To

Sir,

I/we hereby require you, in accordance with clause VI of the schedule to the Indian Electricity Act, 1910 within one month or within such longer period as the Electrical Inspector for Tripura may allow, from the date of this requisition to supply energy for the premises owned/occupied by me/us.

I/we further require you to supply me/us with the necessary meter/meters on hire in terms of section 26 of the Indian Electricity Act 1910, I/we agree to give you such security as may be required for the price of the meter/meters whenever called upon to do so.

2. Applicant's name
Occupation/Designation.

*Class of premises.

House No. and/or
Name of the premises.

Street

Town

Village or Taluk.

Locality

Dwned/tented by

3. The following are my/our requirements :—

A, Domestic or residential :—

No. of Points

Wattage

Total wattages

a) Light & Fans

b) Heating & Small
Power

B. Commercial

No. of Points

Wattage

Total wattages

a) Light & Fans

b) Heating & Small
Power

C) Industrial Power

Motor and/or No. of HP and Total power
apparatus. points KWHP and KW pose

- a) Low voltage
- b) Medium voltage
- c) High voltage

*Residence, office, shop, hotel, hospital, theatre, education, building workshop, flour mill, factory, Poultry, Ice Factory etc.

D) Other purposes :—

4. Total connected load applied for—Watts/Kilowatts.

5. This requisition is for

- i) A new service.
- ii) A sub-service from one existing service
The name and address of the consumer whose service is to be tapped. His service No. is
- iii) An extension to my existing installation from service No.
- iv) A re-connection of service No.
- v) A change of name from service No.
- vi) The system of wiring will be
- vii) The wiring work will be carried out by:—

Name

Address

Applicant's signature

Present address

Date—the—day of—19

Notes:—

1. The applicant is requested to complete the clause regarding to this requisition and to strike out the clause which are in applicable.
2. Under clause VI (1) 1st provision of the schedule to the Indian Electricity Act, 1910, the licensee shall not be bound to comply with any such requisition unless and until the person making it;—
 - (a) Within fourteen days after the service on him by the licensee of a notice in writing in this behalf tenders to the licensee a written contract in the form, approved by the State Government duly executed and with sufficient security binding himself to take the supply of energy for not less than two years to such amount as will assure to the licensee at the current rates charged by him an annual revenue not exceeding 15 per centum of the cost of the service line require to comply with the requisition ; and

(b) if required by the licensee so to do, pays to the licensee the cost of so much of any service line as may be laid down or placed for the purposes of the supply upon the property in respect of which the requisition is made and of so much of any service line as it may be necessary for the said purposes to lay down or place beyond one hundred feet from the licensee's distribution mains, although not on that property;

3. In lieu of the contract referred to in Note 2 (a) above, the licensee is prepared to accept a declaration in the following form, subject to deposit of any required securities by the applicant.

DECLARATION

I/we hereby declare that I/we desire to have an agree with the licensee to take a supply of energy for the above mentioned purposes for a period of not less than two years from the date of commencement of the supply and to be bound by the provisions of clause VI of the schedule to the India Electricity Act, 1910, and by the licensee's charges, appropriate tariffs applicable to me/us and condition of supply as are from time to time in force.

Applicant's Signature

APPENDIX—"B"

GOVERNMENT OF TRIPURA
DEPARTMENT OF POWER
TRIPURA

CONSUMER'S PASS BOOK

Ensure proper wiring and earthing to
avoid accident.

Name :—
Address :—
Consumer No.
Pass Book No.

1. Name of the consumer (Block letter) :—
2. Son/Daughter/Wife of :—
3. Address:
 - a. Permanent :—
 - b. Present :—
4. Particulars of security deposit :—
 - a. Connected load ... Amount ...
 - Challan No. and date ...
 - b. Connected load ... Amount ...
 - Challan No. and date ...
5. Location of the consumer :—
6. Category of consumer :—
7. Monthly fixed amount payable :—
and the due date
8. Consumer No. :—
9. Department code No. :—
10. Remarks :—

Signature of
Officer-in-charge

Signature of the
Consumer.
(full name)

ATTENTION

1. An amount of Rs. ... (Rupees ...) only shall be paid within ... of each month as advance against the consumption of electricity and this will be adjusted in the next bill. Non-payment of above amount will make the consumer defaulter and as such the service connection is liable for disconnection. Entries in this book are subject to further verification with the original records for Settlement of dispute, if any. Hence consumers are requested to preserve original records viz money receipts, bills etc. for their own interest.
2. Any unauthorised extension of line for consuming energy is punishable under the Indian Electricity Act 1910.
3. In case this book is lost duplicate copy may be available at a cost of Rs. 20 (twenty) only.
4. While making correspondence please, quote your consumer No.
5. In case of energy bills not paid within the due date, prorate reduction on the amount of rebate and penalty shall be made for the advance paid.

NOTE

1. The fact that a consumer has not received his bill for any particular period will not mitigate his liability for payment of the charges for energy consumed. In his own interest, therefore, every consumer who does not received his bill (s) regularly should enquire about it from the local office where the bill (s) is/are payable.
2. Non-receipt of bill is not a valid excuse for failure to make payment within due date. Duplicate bill may be obtained from the local office on demand.
3. Bill (s) must be presented by the consumers at the time of payment.
4. Payment of Govt. bill (s) can be made by cheque on State Bank of India. The bill (s) should be sent with the cheque (s).
5. Failure to pay exact amount by the due date will render the consumer liable for disconnection and the Supply will be reconnected only after payment of arrear as well as reconnection charges as per rules.
6. Any complain regarding the accuracy of the bill must be made within due date of payment.
7. Disputed bill (s) must be paid in full under protest within due date to avail the rebate. Adjustment, if any will be made subsequently.
8. All communications in respect of the bill (s) shall be addressed to the local office where the bill (s) is/are payable quoting the consumer's number.
9. In case the consumption is felt faulty and intended to have the meters checked, application with requisite fee may be submitted to the billing authority. Fee is refundable if the meter is found defective, otherwise not.
10. Every payment (in connection with energy charges only) should be entered into Pass-book, the consumers are requested to ensure before leaving the cash counter that payments made are duly entered into Pass-book and authenticated by dated signature.
11. Any un-authorised extension of line for consuming energy is punishable under the Indian Electricity Act 1910.

Sl. No.	Period of the bill/ advance	Unit charged	Particulars of amount paid	Amount	Receipt No.	Date	Signature of Cashier/Billing Collector	R
1.	2.	3.	4.	5.	6.	7.	8.	
1.								
2.								
3.								
4.								
5.								
6.								

N. B. :— The consumers are requested to fill up the Col. No. 2,3 & 4.

Appendix-1

NOTICE OF PROVISIONAL ASSESSMENT AND HEARING UNDER CONDITION--20.9(1)

OFFICE OF THE..... (given exact designation)
DEPARTMENT OF POWER

No.

Dated... ..

To

Dear Sir,

Your premises bearing at... .. having service No. was inspected
by... .. (give exact designation of the authorised officer), Deptt. of Power... .. on
... .. at A.M./P.M.

2. During inspection, following act of malpractice and or theft or pilferage of energy was noticed
(give particulars of the act) :—
... ..
... ..

3. The above facts indicate that you are guilty of malpractice or theft or pilferage of energy. The
amount payable by you to the Deptt. of Power under the relevant provision of General Condition of Supply
has been provisionally assessed as Rs. (Rupees)

4. Final assessment of the amount shall be made by... .. (State the designation
and place of the officer authorised to make final assessment) on... .. (specify the date, time).

5. You are hereby directed :—

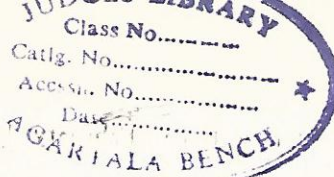
*(a) to pay to the Deptt. of power least 50% of the amount so provisionally assessed ; if you desire
the continuity of supply/restoration of disconnected supply, in the office of the... ..
Deptt. of power on or before... .. and

(b) to submit to the officer indicated in para 4 above, on or before the date so fixed, any represen-
tation in the matter or against the said provisional assessment.

(Signature)

*Strike out if already reconnected in terms of provisions of clause 22(4) (2) (a).

No. 28



Registered No. N. E. 930.

TRIPURA



सत्यमेव जयते

GAZETTE

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PART-I-ORDERS AND NOTIFICATIONS BY THE GOVT. OF TRIPURA
THE HIGH COURT, GOVT. TREASURY ETC.

Government of Tripura
Department of Power
Agartala, Tripura.

No. F. 10(35)-CEE/98.

Dated, Agartala, the 30th January, 1999.

NOTIFICATION

In exercise of the powers conferred by Sub-section (3) of Section (21) of the Indian Electricity Act, 1910, the State Government hereby amends conditions-27—"Rates of tariff and charges" in "Tripura Electric Supply Conditions 1998", namely :—

1. Short title and commencement :—

- i. These conditions may be called Tripura Electric Supply (4th Amendment) Conditions, 1998.
- ii. They shall come into force with effect from 00.00 hours of 01. 04. 1999.

Insertion of new part—II :—

In Tripura Electric Supply Conditions 1998 (hereinafter be referred to as the principal conditions), after conditions 26 and before condition 28, following words and figures shall be inserted against Condition 27, namely :—

PART—II

STANDARD RATES AND CHARGES FOR SUPPLY OF ELECTRICAL SUPPLY ENERGY AT
LOW, MEDIUM, HIGH AND EXTRA HIGH VOLTAGE.

3. Amendment of condition 27 :

Against condition 27, the followings shall be substituted, namely :—

27. Rate of tariff and charges :— The rate of tariff and charges for supplying electric energy by the licensee to the consumers for different purposes shall be such as specified hereunder.

CATEGORY—A—DOMESTIC.

Cate- gory	Category of consumer	Fixation of cosumers monthly energy con- sumption based on maximum demand.	Monthly consump- tion slab in Kwh.	Net (Rs.)	Rate Reba- tes (Rs.)	Gross (Rs.)	Monthly minimum charge	Remarks
1	2	3	4	5	6	7	8	9
	<u>Single Phase S/connection</u>							
a.	Kutirjoti connection or similar connection under any scheme of the State Govt. or Central Govt. for the benefit of poorer section, Load (maximum 2(two) light points only.						Rs. 15/- per month per connection. In case the consumer increase the load it will fall under the General category and tariff will be as in (b) (c) & (d) as the case may be in accordance with the connected load. In this regard decision of the SDO(E) concerned shall be final.	
b.	Connection having light & fan load only.	1. According to meter reading.	0—60 Kwh	1.00	0.10	1.10		Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final,
	Load 0—250 w.	2. In case of defective meter/tampered meter/meter seal broken or the reading is unreasonable, consumption shall be, as below :—	61—90 Kwh	1.10	0.10	1.20	Rs. 27.00 per month.	
	Load factor—0.15		90 above	1.20	0.10	1.30		
		$730 \times 250 \times 0.15 = 27.38 \text{ Kwh,}$ 1000 —27 Kwh.						
c.	Connection having light, fan, TV & Radio..	1. According to meter reading.	0-90 Kwh.	1.10	0.10	1.20		Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final.
	Load 251 W - 500 W	2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load.	Above 90 Kwh.	1.20	0.10	1.30	Rs. 60.00 per month	
	Load factor, = 0.15	$730 \times 0.15 \times 500 = 54.75$ 1000						



1	2	3	4	5	6	7	8	9
d. Connections Having light, fan, TV Radio, Refrigerator, Iron plug. Load = 501W - 1 KW. Load factor = 0.15	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load $\frac{730 \times 0.15 \times 1000}{1000} = 110 \text{ Kwh}$	0-150 Kwh 1.20 0.10 1.30) Above 150 Kwh 1.30 0.10 1.40	Rs. 132.00 per month.			Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final.		
e. Connection having light, fan, TV, Radio, Refrigerator, Iron, Heater, Cooler etc. Load above 1 KW upto 2KW Load factor = 0.15	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.15 \times 1000}{1000} = 110 \text{ Kwh/KW}$	0-350 1.40 0.10 1.50) Above 350 1.50 0.10 1.60	Rs. 154.00 per month per KW or part.			Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final.		
f. 3-Phase S/connection Load 0- 5 KW Load factor = 0.15	1. As per meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.15 \times 1000}{1000} = 110 \text{ Kwh KW}$	0-1000 1.70 0.10 1.80 Above 1000 1.80 0.10 1.90	Rs. 187.00 per month per KW or part.			Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final.		

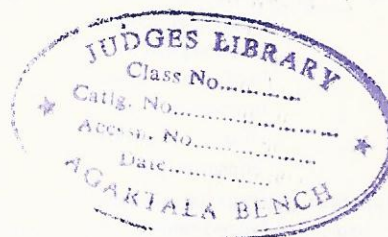
1	2	3	4	5	6	7	8	9
g.	3-Phase S/connection, Connected load above 5 KW upto 10 KW. Load factor = 0.15	1. As per meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives un- reasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.15 \times 1000}{1000}$ = 110 Kwh/KW	0 — 2000 Above 2000	1.30 1.90	0.10 0.10	1.90 2.00	Rs. 198.00 per month per KW or part.	Connected load/con- tracted load as the case may be assessed by the SDO (E) con- cerned is final.
h.	3-Phase S/connection, Connected load above 10 KW upto 15KW and above. Load factor = 0.15	1. As per meter read- ing. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable read- ing monthly con- sumption shall be calculated as under on the basis of contracted load, $\frac{730 \times 0.15 \times 1000}{1000}$ = 110Kwh/KW	0 — 3000 Above 3000	1.90 2.00	0.10 0.10	2.00 2.10	Rs. 209.00 per month per KW or part.	Connected load/con- tracted load as the case may be assessed by the SDO (E) con- cerned is final.

CATEGORY—B :— COMMERCIAL

A. Single Phase S/Connection.

a.	0 W—307W Light & Fan. Load factor = 0.20	1. As per meter read- ing. 2. In case the meter is defective/meter tampered/seal broken or it gives un- reasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.20 \times 300}{1000}$	0 — 60 61 — 90 Above 90	1.30 1.50 1.70	0.10 0.10 0.10	1.40 1.60 1.80	Rs. 43/per month.	Connected load/con- tracted load as the case may be assessed by the SDO (E) con- cerned is final. Working days—23 days in a month.
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1	2	3	4	5	6	7	8	9
B. 301 W—500 W Light, Fan & TV. Load factor—0.20	1. As per meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.20 \times 500}{1000}$ =55Kwh		0—90	1.50	0.10	1.60	Rs. 82/- per month	Connected load/contracted load as the case may be assessed by the SDO(E) Concerned is final. Working days—23 days in a month.
			91—150	1.70	0.10	1.80		
			Above 150	1.90	0.10	2.00		
C. 501 W to 1 KW Light, Fan, TV. Refrigerator misc. Load factor—0.20	1. As per meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.20 \times 1000}{1000}$ =110 Kwh		0—150	1.70	0.10	1.80	Rs. 187/- per month	Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final. Working day—23 days in a month
			Above 150	1.90	0.10	2.00		
D. Above 1 KW upto 2 KW Light, Fan, TV, Ref, etc. Load factor=0.20	1. As per meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading Monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.20 \times 1000}{1000}$ =110Kwh/KW		0—300	1.90	0.10	2.00	Rs. 209/- per month per KW or part	Connected load contracted load as the case may be assessed by the SDO (E) concerned is final. Working days—23days in a month.
			Above 300	2.10	0.10	2.20		



1	2	3	4	5	6	7	8	9
E.	3 Phase S/Conne- tion. Hotels, Nursing Homes, Resturents Private Institution, Commercial Units, Firms (Poultry, Cattle, Agri). 0-- 5KW Light, Fan, TV, Ref. etc.	1. As per meter reading. 2. In case the meter is defective/meter tam- pered/seal broken or it gives unreasonable reading monthly con- sumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.20 \times 1000}{1000}$ Load factor $\times 0.20$ $= 110 \text{ Kwh/KW}$	0-1000 2.20 0.10 2.30 Above 1000 2.40 0.10 2.50				Rs. 242/- per month per KW or part.	Connected load/contrac- ted load as the case may be assessed by the SDO(E) concerned is final.
f.	Above 5 KW. upto 10 KW. Load factor = 0.20	1. As per meter reading. 2. In case the meter is defective/meter tamped/seal broken or it gives unreasonable rea- ding monthly consumption shall be calcula- ted as under on the basis of con- tracted load. $\frac{730 \times 0.20 \times 1000}{1000}$ $= 110 \text{ Kwh/KW}$	0 2000 2.40 0.10 2.50 Above 2000 2.60 0.10 2.70				Rs. 264/- per month per KW or part	Connected load/con- tracted load as the case may be assessed by the SDO(E) concerned is final.
g.	Above 10 KW upto 15 KW and above. Load factor = 0.20	1. As per meter reading. 2. In case the meter is defective/meter tamped/seal broken or it gives unreasonable rea- ding monthly consumption shall be calculated as under on the ba- sis of contracted load. $\frac{730 \times 0.20 \times 1100}{1000}$	0 -3000 2.60 0.10 2.70 Above 3000 2.80 0.10 2.90				Rs. 286/- per month per KW or part	Connected load/con- tracted load as the case may be assessed by the SDO(E) concerned is final.

CATEGORY—C:—IRRIGATION.

1	2	3	4	5	6	7	8	9
a	Single/Three phase. Connected load 0-5 H.P. Ave. load factor 0.10	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.10 \times 3746}{1000}$ = 55Kwh/H.P.	All Units	1.00	0.10	1.10	i. Rs. 55.00 per HP, per month from Oct. to March. ii. Rs. 28.00 per HP. per month from April to Sept.	Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final.
b.	Three phase Load above 5 H.P. Load factor (Ave.) = 0.10	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 0.10 \times 1 \times 746}{1000}$ = 55 Kwh/H.P.	All Units	1.20	0.10	1.30	i. Rs. 66.00 per HP. per month from Oct. to March. ii. Rs. 33.00 per HP. per month from April to Sept.	Connected load/contracted load as the case may be assessed by the SDO(E) concerned is final. Average L.F. has been calculated taking into consideration that the Pumps will operate at minimum level during rainy season.

N. B. :—For Shallow Tube wells supply at 11kv can be provided on specific requisition but the subsequent L. T. line extension & maintenance will be the responsibility of the group of consumers or a Co-operative if so formed, tariff will be guided by the category bulk Supply of 11kv.

CATEGORY D :— WATER WORKS.

c.	Single/Three Phase Load factor—0.1	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{730 \times 1 \times 746 \times 0.1}{1000}$	All units	1.20	0.10	1.30	Rs. 66.00 per H.P. per month.	Connected load/contracted load as the case may be assessed by the SDO (E) concerned is final.
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CATEGORY—E ;— INDUSTRIAL.

1	2	3	4	5	6	7	8	9
a.	Industrial appliance, battery charger, welding transformer connected load upto 5 H. P. Single/three Phase. Load factor—0.15	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.15 \times 1 \times 746}{1000} = 62 \text{ Kwh}$	0—500 Above 500	1.30 1.50	0.10 0.10	1.40 1.60	Rs. 81/- per H. P. per month.	1. Working days/month on average—23 days.
b.	Load above 5 H.P. upto 20 H. P. Load factor—0.15	1. According to meter reading. 2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.15 \times 1 \times 746}{1000} = 62 \text{ Kwh}$	0—2000 Above 2000	1.50 1.70	0.10 0.10	1.60 1.80	Rs. 93/- per H. P. per month.	1. Working days/month on average—23 days.
c.	Load above 20 H.P. upto 100 H.P. and above (L.T. Bulk) Load factor—0.15	1. According to meter reading. 2. In case the meter is defective/meter tampered/ seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load. $\frac{552 \times 0.15 \times 1 \times 746}{1000} = 62 \text{ Kwh}$	0—10,000 Above 10,000	1.70 2.00	0.10 0.10	1.50 2.10	Rs. 105/- per H.P. per month.	1. Working days/month on average—23 days.

- (d) All consumers under Category— "E" :—Industrial & Tea garden will be Entitled to 30% concession of the existing tariff for operation of motive powers from 00 hours to 1600 hours for which T.D.D. meters will be installed by the licensee at the cost of the consumers. The concession will be applicable only when T.D.D. meters have recorded more than the minimum under category D(a), D(b) & D(c) i.s. (connected load in HP X 62) WH.

For TDD metering, Normal hours —0—17 hrs & 2 to 24 hrs.

Peak hours —17 hrs to 22 hrs.

CATEGORY—F :TBA, COFFEE & RUBBER GARDENS.

1	2	3	4	5	6	7	8	9		
1. Single/Three Phase.	1. According to meter reading.		A	Units	2.10	0.10	2.20)	Rs.130/-per month.	H.P./per	Connected load/contracted load as the case may be assessed by the SDO (E) concerned is final.
Load factor—0.15	2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load.									
		$552 \times 0.15 \times 1 \times 746$								
		$\frac{1000}{=62 \text{ Kwh/H.P.}}$								

CATEGORY-G :—BULK SUPPLY.

1. Bulk Supply	1. According to meter reading.		All units	2.00	0.10	2.10	Rs. 174/- per KVA per month.	with metering at llkv side. If the metering is at LT, 3W transformation loss to be added.
Load factor—0.15	2. In case the meter is defective/ meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load.							
		$730 \times 1 \times 0.15 \times 0.8$						
		$=87 \text{ Kwh/KVA}$						

This will be guided by UCPIT.

CATEGORY ..H :—PUBLIC LIGHTING

3. Supply of power for public lighting system for street, roads, lanes & parks.	1. According to meter reading.		1. Pan-chayat area.	1.00	0.10	1.10	1. Rs. 292.00/month per KW.
load factor=0.4	2. In case the meter is defective/meter tampered/seal broken or it gives unreasonable reading monthly consumption shall be calculated as under on the basis of contracted load.		2. Nagar Pan-chayat area	1.30	0.10	1.40	2. Rs 380.00/month per KW
		$730 \times IL (W) \times 0.4 \text{ KWH}$	3. Muni-cipal area,	1.50	0.10	1.60	3. Rs. 438.00/month per KW.
		$\frac{1000}{=292 \text{ Kwh/KW}}$					
	1. Average monthly consumption						
	$=292 \text{ Kwh/KW}$						

CATEGORY- :- I**MISCELLANEOUS CHARGES-I :-**

- (a) The tariff for temporary supply for lights and fans for festival, ceremonies, public meeting, shall be charged at the following rate, namely :-
- Tariff — Rs. 1.75 per Kwh.
 - Rebate — Rs. 0.10 per Kwh.
- (b) The minimum charge shall be Rs. 20/- per day per KW of connected load or a fraction thereof for each installation which shall be paid in advance.
- (c) The tariff for temporary supply for lights and fans. to commercial establishment which shall include temporary Cinema, Theater, Circus, Exhibition Fare shall be charged at the following rate, namely :-
- Tariff — Rs. 2.00 per Kwh.
 - Rebate — Rs. 0.10 per Kwh.
- (d) The minimum charge shall be Rs. 28/- only per day per Kw of connected load or a fraction thereof each installation which shall be paid in advance.

CATEGORY - J :-**OTHER CHARGES**

- (a) The Monthly Meter rent for different phases shall be at the following rate, namely :-
- For single phase meter not exceeding 10 Amp Rs. 5/-
 - For three phase meter - Rs. 10/-
 - For three phase meter with C. T. - Rs. 20/-
 - For HT Metering equipment i. e. (i) KWH meter with M. DI. and KVR, supplied by the Deptt. - Rs. 160/-
 - Trivector meter - Rs. 350/-
- (b) The charges for testing of meter at the request of consumer for different phase shall be at the following rate, namely :-
- For each single phase meter - Rs. 30/-
 - For each three phase meter - Rs. 60/-
 - For each H. T. meter - Rs. 150/-

Provided that after testing it is found that the meter has no defect and it is in order.

- (c) The charges for replacement of meter owing to temporary increase of load which shall be paid in advance shall be at the following rates namely :-

- For Single phase — Rs. 50/-
- For three phase — Rs. 200/-

- (d) There shall be no charge for replacement of fuse at consumer premises for once in 7 days to be maintained.

- (e) The charge for installation of subtraction meter & additional meter at consumer's meter board shall be Rs. 150/-

Note :- Where two or more meters are installed

- (f) The monthly meter rent for an additional meter shall be at the following rates, namely :—
- i. For Single phase — Rs. 5/—
 - ii. For three phase — Rs. 10/—
- (g) There shall be no charge for test, inspection and connection of a new installation, but for any further test or inspection which may be found necessary owing to any fault in the installation or due to non compliance with the condition of supply the charge for each such additional test shall be Rs. 75.00
- (h) The charge for disconnection on consumers request shall be at the following rate, namely :—
- i. For single phase — Rs. 10/—
 - ii. For three phase — Rs. 20/—
 - iii. For Bulk/HV/EHV— Rs. 30/—
- (i) The charges for reconnection on consumers request shall be at the following rates, namely :—
- i. For single phase — Rs. 20/—
 - ii. For three phase — Rs. 40/—
 - iii. For Bulk/HV/EHV— Rs. 60/—
- (j) The charges for temporary connection which shall be non refundable for all categories of load through a meter within permissible distance from the electric supply main shall be at the following rates, namely :—
- i. For 220—230V — Rs. 100/— per installation.
 - ii. For 380—400V — Rs. 150/— per installation.
 - iii. The consumer shall supply all materials and service lines as may be approved by licensee, from the nearest pole of the supply point. There shall be no disconnection charge and meter rent for temporary connection.
 - iv. For temporary connection the consumer shall pay as security deposit of Rs. 500/— for single phase or Rs. 1000/— for three phase supply which is refundable after disconnection of the temporary connection and final payment of the energy bill by the consumer.

Explanation :—

For the purpose of this clause temporary connection means a connection for a continuous period not exceeding 15 days.

- (k) The charge for changing of meter by a larger capacity at the request of consumer in respect of permanent connection shall be at the following rates, namely :—
- i. For 220—230V — Rs. 50/—
 - ii. For 380—400V — Rs. 200/—
- (l) The charge for changing the position the meter and the board within the same building at the request of the consumer when no addition in the service line is required shall be at the following rates, namely :—
- i. For 220—230V supply — Rs. 50/—
 - ii. For 380—400V supply — Rs. 200/—

Provided that while changing the position of the meter and the board as aforesaid of any additional provision in the service line is required then actual cost shall be charged for such service line as if it is a new service connection but the charge for changing the position of the meter and the load shall be as above.

S. Prakash
Principal Secretary (Power)
Tripura.